

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App. (AT) (Insolvency) No. 748 of 2020

IN THE MATTER OF:

**Ravindra Beleyur, Liquidator,
Deepak Cables (India) Ltd.**

... Appellant

Versus

Karuturi Venkateshwara Rao

...Respondent

**Present: For Appellant : Mr. T. Ravichandran and Mr. K. V.
Balakrishnan, Advocates
Mr. Ravindra Beleyur, Liquidator**

O R D E R

(Through Virtual Mode)

03.09.2020 After hearing Mr. T. Ravichandran, learned counsel for the Appellant, we find that there being no judgment rendered on merit, the instant appeal would not be maintainable. However, we take note of the grievance projected by him that the matter has been unnecessarily protracted in utter disregard of the timelines prescribed by the 'I&B Code'.

In the given circumstances, we dispose of the instant appeal with the direction to the Adjudicating Authority (National Company Law Tribunal), Bengaluru Bench to dispose of the matter with utmost expedition. The hearing is slated for 7th October, 2020. Same be concluded expeditiously and if it spills over, the matter be taken up on day to day basis and disposed of expeditiously.

The appeal stands disposed of.

**[Justice Bansi Lal Bhat]
Acting Chairperson)**

**[V.P. Singh]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

/ns/gc/